

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 6292/Del/2019
Assessment Year : 2016-17**

**ADDL. CIT, SPECIAL
RANGE-1,
ROOM NO. 159A, 1ST
FLOOR, C.R. BUILDING,
NEW DELHI – 110 002**

(Appellant)

**Vs. ADM AGRO INDUSTRIES
LATUR AND VIZAG PVT. LTD.,
VATIKA PROFESSIONAL
POINT, 3RD FLOOR, SECTOR-
66, GURGAON,
HARYANA – 122018
PAN: (AAACT0700F)
(Respondent)**

Appellant by : Sh. M. Baranwal, Sr. DR.
Respondent by : Mrs. Ananya Kapoor, Adv.

Date of hearing : **25.03.2021**
Date of pronouncement : **25.03.2021**

ORDER

PER G.S. PANNU, VP :

This appeal by the Revenue for the assessment year 2016-17 is directed against the order of learned CIT(A)-32, New Delhi.

2. The Assessee's A.R. vide his email dated 16.03.2021 has requested for dismissal of the appeal filed by the Department and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee's A.R. for dismissal of the aforesaid appeal filed by the Revenue.

5. In the result, the appeal of the Revenue is dismissed.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 25th March, 2021.

Sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar